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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

R.A.No.152/1997

in

O.A.No.2023/94.

New Delhi: this the 30th day of June, 1997.

HON'BLE MR.S.R.ADIGE MEMBER(A)
HON'BLE DR.A.VEDAVALLI MEMBER(J).

M.R.Dewan, IFS(AGMU)
O-315, Niman Vihar,
Delhi -92

.... applicant.

Versus.

1. Union of India through
the Secretary,
Ministry of Environment & Forest,
Prayawaran Bhawan, CGO Complex,
Lodi Road,
New Delhi- 110003 .
2. The Joint Cadre Authority (JCA) for IFS(AGMU)
Cadre through
the Joint Secretary (UTS),
Ministry of Home Affairs,
New Delhi

.... Respondents.

ORDER (BY CIRCULATION).

BY HON'BLE MR.S.R.ADIGE, MEMBER(A).

Perused the RA.

2. The ground taken by the review applicant is that OA No.2023/94 is not barred by Res Judicata as held by us in the impugned judgment dated 30.12.96.
3. This ground cannot form the basis of a prayer to review the impugned judgment as it does not come within the scope and ambit of Section 22(3) (f) AT Act read with Order 47 Rule 1 CPC under which alone any judgment/order/decision of the Tribunal can be reviewed.
4. If the review applicant is dissatisfied with the impugned judgment it is open to him to approach the appropriate forum in the manner prescribed

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by law. In the guise of a review petition he cannot seek to challenge our interpretation of the law.

5. No good reasons have been advanced why this RA should not be disposed of by circulation in accordance with Rule 17(3) A.T. Act.

6. Accordingly the prayer for oral hearing is rejected and the RA is dismissed.

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(DR.A.VEDAVALLI)
MEMBER(J)

Arulge
(S.R.ADIGE)
MEMBER(A).

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